[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (Department of Revenue)

Notification No. 42/2016-Customs

New Delhi, the 11th July, 2016

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 12/2012-Customs, dated the 17th March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 185(E), dated the 17th March, 2012, namely:-

In the said notification, in the ANNEXURE, in Condition No. 28A, for the words "the Apparel Export Promotion Council or the Synthetic and Rayon Textile Export Promotion Council", occurring at both places, the words "the Apparel Export Promotion Council or the Synthetic and Rayon Textile Export Promotion Council or the Cotton Textiles Export Promotion Council" shall be substituted.

[F. No. 354/230/2013-TRU]

(Anurag Sehgal) Under Secretary to the Government of India

Note: The principal notification No.12/2012-Customs, dated the 17th March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 185(E), dated the 17th March, 2012 and last amended *vide* notification No. 38/2016-Customs, dated the 17th June, 2016, published *vide* number G.S.R. 611(E), dated the 17th June, 2016.